

No.CPC.350/00222/2015 (O.A.1200/2013)

Date of order: 01.07.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

TAPAN BAURI

VS.

UNION OF INDIA & ORS. [A.K.GOYEL & ORS.(S.E. RLY.)]

For the applicants

: Mr. H. Ghosh, counsel

Mr. V. Barui, counsel

For the respondents

: Mr. A.K. Dutta, counsel

ORDER

Per Justice Shri V.C. Gupta, J.M.

Heard Id. Counsel for the parties.

- 2. From the perusal of the papers placed on record it is relevant to note that after screening the applicant was found fit to be appointed on compassionate ground and letter of offer of appointment has already been issued to him subject to fulfillment of other formalities.
- 3. Hence, the order of this Tribunal has been substantially complied with. Accordingly the contempt petition is dropped. Notices, if any issued, stand discharged.

(J. Das Gupta)
Administrative Member

(Justice V.C. Gupta)
Judicial Member